## CENTRAL ELECTRICITY REGULATORY COMMISSION

4<sup>th</sup> Floor, Chanderlok Building,36, Janpath, New Delhi- 110001 Ph: 23753942, Fax-23753923

## Petition No. 44/TT/2021

Dated: 14.06.2021

To,

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for Combined Assets consisting of 15assets covered under "765KV System for Central Part of Northern Grid – Part-II" in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.7.2021:

- a. Whether the entire scope of work under "765KV System for Central Part of Northern Grid- Part-II" is complete and the same is covered in the present petition. Also, provide the details/status of other assets covered in the transmission system/project, if any.
- b. With regard to additional capitalization during 2014-19 period, submit the following information:
  - I. Whether the additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
  - II. Details of unexecuted/balance works carried out during 2014-19 period along with detailed justification in line with relevant provisions of the 2014 Tariff Regulations may be given.

III. With regard to additional capitalization claimed during 2014-15 to 2018-19 period, submit the details in the following format:

Asset No.	Head wise / Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge (year wise)	Reversal (year wise)	Additional Liability Recognized^	Outstanding Liability as on 31.3.2019
					2014-19 period	2014-19 Period	2014-19 Period	
					-	-	-	-
					-	-	-	-

<sup>#</sup>TL/SS/Communication Systems etc.

- 2. Justifications for additional capitalization claimed during 2019–24 period along with details of balance and retention payments claimed as ACE during 2019-24 period may be given in the format as indicated above.
- 3. Whether IT Equipment & Software were part of Gross Block in Assets A and B in the tariff petitions filed previously for tariff determination from COD to 2018-19 during 2014-19 tariff period. Clarify that no apportionment or reapportionment of IT Equipment & Software is being done in the Gross Block for all the assets covered in the instant petition during the 2014-19 tariff period. Further, submit the working of depreciation considered for IT Equipment & Software and specify the useful life considered by the Petitioner for the same.
- 4. Forms in excel format for Asset B for 2014-19 period.
- 5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-(Kamal Kishor) Asstt. Chief (Legal)

<sup>\*</sup> Whichever is later

<sup>^</sup>Works deferred for execution, contract amendment - please specify